

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, HON'BLE ACCOUNTANT MEMBER

ITA No. 9725/Del/2019
Assessment Year : 2007-08

JPM TOOLS LTD.,
PLOT NO. 282, SECTOR-37,
GURGAON,
HARYANA-122001
(PAN: AAACJ3128K)
(Appellant)

Vs. ACIT, CENTRAL CIRCLE-13,
NEW DELHI
E-2 ARA CENTRE, JHANDEWALAN
EXTN.,
NEW DELHI
(Respondent)

Appellant by : Sh. Pradeep Jha, CA
Respondent by : Shri Om Prakash, Sr. DR.

Date of hearing : 01.11.2021
Date of pronouncement : 01.11.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2007-08 is directed against the Order of Learned CIT(A)-26, New Delhi.

2. At the time of virtual hearing, the assessee's A.R has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the Court on conclusion of Virtual Hearing on 01st November, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 01.11.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar